

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
COURT - 2

ITEM No.1
C.P. (IB)/156(AHM)2024

Proceedings under Section 94 IBC

IN THE MATTER OF:

Vivek Tuteja

.....Applicant

V/s

Punjab National Bank

.....Respondent

Order delivered on: 06/05/2024

Coram:

Mrs. Chitra Hankare, Hon'ble Member(J)

Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Mohit Gupta, Adv.

ORDER

1. This application has been filed by the Personal Guarantor to the Corporate Debtors i.e. 1) Endeavor Careers Private Limited and 2.) Endeavor Publishing Company Private Limited u/s 94 of IBC, 2016. An affidavit dated 29.02.2024 has been filed by applicant in compliance of Sec 94(4) and Sec 94(5) of IBC 2016.
2. All the defences raised by the creditors on notices issued by the applicant will be considered when the report is filed by the Resolution Professional and matter is taken up for admission / rejection u/s 100 of the IBC, 2016.
3. Hence, we hereby appoint Mr. Abhishek Choudhary having Registration No. IBBI/IPA-001/IP-P-02749/2022-2023/14209 as the Resolution Professional in respect of Personal Guarantor. Applicant to serve a copy of this application to the Resolution Professional.
4. Resolution Professional is required to examine the application as set out in Section 97 of IBC, 2016 and file a report recommending for approval or rejection of the application in his report within a period of 10 days in terms of Sec 99 of IBC 2016 by separate IA.
5. RP to serve a copy of report to applicant, Financial Creditor and Corporate Debtor and submit a separate IA for consideration by the Tribunal in terms of Sec 100 of IBC 2016.
6. The application filed is admitted and disposed-off.

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-Sd-

DR. V. G. VENKATA CHALAPATHY
MEMBER (TECHNICAL)

CHITRA HANKARE
MEMBER (JUDICIAL)